

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(2) C.P.(I.B)-1306/9/(MB)/2017
MA 608/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 10.08.2018

NAME OF THE PARTIES: Autospring India Pvt. Ltd.
V/s
Encyclo Media Networks Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of Insolvency & Bankruptcy Code,
2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Partly heard.
3. Meanwhile till the disposal of the MA the Respondent Debtor is directed to place on record account of LLP also in the name of R3 i.e. Encyclo Media Global Creative LLP as per MA 608/2018 and the bank account of the Corporate Debtor Encyclo Media Networks Pvt. Ltd. and to place on record the Affidavit that after commencement of CIRP no funds of the Debtor Company have been siphoned.
4. Affidavit should be signed by the Ex-Directors.
5. Also directed to cooperate with the RP by submitting requisite documents.
6. The main Petition and the Application both shall be heard on **12.09.2018.**

10.08.2018.
HHS

SD/-
M.K. SHRAWAT
Member (Judicial)